

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**



O.A. No. 60/83/2019 & M.A. NO. 60/551/2019

Chandigarh, this the 13th day of February, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Kamaljeet Kaur aged 36 years w/o Sukhjinder Singh permanent r/o Adarsh Nagar, Bus Stand Road Bareta District Mansa, presently working as Postal Assistant at P.O. Budhlada District Mansa 151505 (Group-C).

...Applicant

(BY: Mr. Nav Chahal, proxy for Mr. G.S. Chahal, Advocate)
Versus

1. Union of India through Chief Post Master General, Postal Directorate, Dak Bhawan, New Delhi-110001.
2. Chief Post Master, Punjab Circle, Sector 17-E, Bus Stand Road, Chandigarh 160017
3. Superintendent, Post Offices, Bathinda, District Bathinda-151005.

... Respondents

(BY: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, (Member) (J):

Heard.

2. The present Original Application (O.A.) has been filed by the applicant under Section 19 of the Administrative Tribunals, Act, 1985 for issuance of a direction to the



respondents to grant the applicant child care leave for 225 days.

3. On notice of motion, the respondents have filed their written statement, wherein they have stated that due to shortage of staff the prayer of the applicant could not be acceded to. But, the fact remains that no order has yet been passed by the respondents, rejecting her claim for grant of child care leave. Even the plea, which they have raised in their reply statement, was available to them on 19.3.2019, when they had filed their reply statement. Therefore, the respondents are directed to re-appreciate the claim of the applicant in term of aforementioned observation and pass appropriate orders within a period of 3 weeks from the date of receipt of a certified copy of this order.

4. The O.A. stands disposed of accordingly with the above direction, with no order as to costs. Pending M.A. also stands disposed of.

(Sanjeev Kaushik)
Member (J)

Place: Chandigarh
Dated: 13.02.2020
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